

[Translation]

**Opening of IIT and Polytechnic at Sitamarhi, Bihar**3248. SHRI NAWAL KISHORE  
RAI :SHRI RAM TAHAL  
CHOUHARY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to open an IIT and a Polytechnic at Ranchi and Sitamarhi in Bihar to remove the educational and scientific backwardness;

(b) whether the Government has conducted any survey in this regard;

(c) if so, the details thereof and the expenditure likely to be incurred in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (d) There is no proposal to set up any IIT in Bihar.

The State Government of Bihar has not proposed starting of any new polytechnic either at Ranchi or Sitamarhi. Polytechnics are established

by the respective State Governments/ Union Territories taking into account various factors such as manpower requirement, development of emerging areas, demand etc.

[English]

**Demands of Nima, Bombay**

3250. SHRI RAM KAPSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the National Integrated Medical Association, Bombay has sent a representation to the Union Government;

(b) if so, the details of the demands of the Association;

(c) the action taken by the Government on the demands of the Association?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) Yes, Sir.

(b) and (c) The demands of National Integrated Medical Association and the action taken by the Government thereon are given in the attached statement.

**STATEMENT**

S. No.	Demand	Action taken by Government
1	Amendment to Indian Medicine Central Council Act, 1970. (IMCC Act, 1970).	The Indian Medicine Central Council Act, 1970 was enacted for regulation of education and practices of Indian Medicine and is not concerned with the Modern Medicine. The demand of the Association for amendment to the IMCC Act, 1970 for giving them right to practice Modern Medicine had been thoroughly considered by the Ministry of Health & Family Welfare. There can not be any question of conferring any legal right to practice modern medicine within the ambit of the IMCC Act, 1970.

S. No.	Demand	Action taken by Government
2.	Amendment to the Medical Termination of Pregnancy Act, 1971.	The Government of India have taken with the State Governments/U.T. Admn. for eliciting their suggestions together with supporting justification for amendment of the Medical Termination of Pregnancy Act, Rules and Regulations so as to process them in a consolidated manner.
3.	Amendment to the Indian Medical Council Act, 1956.	The Medical Council of India which regulates education and practice in Modern Medicine is not in favour of introducing Indian Medicine in the syllabus of Modern Medicine including mixing up of these Systems. The Medical Council does not recognise Integrated Medical qualification for the purpose of the Indian Medical Council Act, 1956.
4.	Need of Integrated Medicine as National Medicine.	The present policy of Govt. of India is to initiate organised measures to enable each of these various systems of medicine and health care to develop in accordance with its genius.
5.	Representation to National Integrated Medical Association. (NIMA) in CCRAS etc. in consultation with NIMA.	There is no system of consultation with any particular association for nomination of members to the Central Council for Research in Ayurveda and Siddha. However, Scholars, Experts are associated with the CCRAS irrespective of their affiliation to various societies, associations.
6.	Recognition of Integrated Medical Practitioners under the Motor Vehicle (Amendment) Act, 1988 for issuing fitness certificates to Drivers & Conductors.	The Government have issued necessary communications to the State Transport Secretaries to authorise medical practitioners including those of the NIMA, if considered qualified, to issue the fitness certificates.

**Children Park, India Gate**

3251. SHRI DATTATRAYA BANDARU :

SHRI RAMESH CHAND TOMAR :

SHRI B. L. SHARMA 'PREM' :

SHRI VIRENDRA SINGH :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned 'A Risky Park for

Children to play' appearing in the Hindustan Times dated July 20, 1991 regarding ill maintenance of Children's Park, India Gate;

(b) if so, the reaction of the Government;

(c) the number of children injured during 1990-91 till date in the park; and

(d) the steps taken by the Government to improve the maintenance of the park ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.